



**JAMMU & KASHMIR  
HIGH COURT BAR ASSOCIATION  
SRINAGAR, KASHMIR**

Ref. No. JKHCBA/P/1106

Dated 17/07/2023

**PRESS RELEASE**

The Jammu and Kashmir High Court Bar Association has strongly refuted the allegation of self-styled lawyer group consisting of few advocates, that the High Court bar association has disturbed their meeting by threatening them and using abusive language on 13 July 2023 at district court complex Srinagar.

The Jammu and Kashmir High Court Bar Association while refuting the said allegation, levelled through social media and press reiterates that bar association has no knowledge about the same. The bar association while condemning the false orchestrated episode created by such lawyers for their personal gains, political ambitions and cheap publicity, and requests for impartial inquiry from concerned authorities to bring true facts before the public and identify the person involved.

The orchestrated episode is not only aimed at maligning the Bar association but also has misled the state authorities who has acted without proper inquiry and issued order under section 144 CRPC, which was neither required nor justified and will become impediment in the functioning of Court and Administration of Justice.

The Bar Association is the organisation of more than 3000 lawyers and has always worked for the betterment of society in general and welfare of lawyers in particular and invests to uphold the basic theme of rule of law, social justice and universal brotherhood,

The Bar association defends the right of any person to form groups, Associations and hold legal meetings within the ambit of law of land. The Bar Association always respects the rights of every individual lawyer or group and treats all legal fraternity as one family and using abusive language, threatening or intimidating any person is outside the scope of Bar Association.

The JKHCBA has and will take serious note of any person/group maligning the Bar Association, just to earn the scoring points to garnish their career opportunities and Bar Association reserves the rights to have a legal remedy against those persons who are adamant to tarnish the image of bar Association or its members on false, concocted and frivolous allegations.

It is pertinent to mention that JKHCBA has not yet issued any election notice, and order issued by state administration is outcome of mere speculation. It is also made clear that if any election process is conducted by the JKHCBA same will be done after constitutional review committee gives its opinion.

  
N.A Ranga  
Convenor/ Chairman  
JKHCBA, Srinagar  
**Convenor/Chairman**  
J&K High Court,  
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